BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 26/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2017

Name of the Company:

Kunal Finance & Credit Pvt. Ltd.

V/s.

Anil Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

<u>SIGNATURE</u>

1. NATARNA BUTARIA

Abo

PETITIONER

Whasha

2.

ORDER

Learned Advocate Ms. Natasha Sutaria present for Financial Creditor/ Petitioner. None present for Corporate Debtor.

Heard arguments of Learned Counsel for Petitioner.

Petitioner is directed to file documents to show that it is a non-banking Financial company.

Petitioner to give particulars as required by columns 2 and 3 of part V of Form -1.

Petitioner is directed to issue notice of date of hearing and serve copy of this order on Corporate Debtor and file proof of service.

List the matter on 23.05.2017 for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 18th day of May, 2017.